under the Anganwadi Karyakartri Bima Yojana, providing reservation of 25% of vacant posts of Supervisors for Anganwadi Workers, recruitment of 25% of Anganwadi Workers from amongst Anganwadi Helpers, provision of uniform, awards etc. The States/UTs also provide additional honoraria to AWWs/AWHs. The honoraria of AWWs has been enhanced by Rs.500/- per month on the last honorarium drawn by them and that of AWHs and Workers of Mini-AWCs by Rs.250/- per month w.e.f 1.4.2008. The State Governments have been requested to set up AWW/AWH Welfare Fund at the State/UT level and Grievance Redressal Machinery at the State/District level for prompt redressal of their grievances. Some State Govts./ UTs have extended Retirement/Pension benefits to AWWs/AWHs.

In view of the nature of the role of Anganwadi Workers and Helpers in the ICDS Scheme, it is not possible to grant them the status of 'Government employees'. In the ruling of 7.12.2006 in Civil Appeal No. 4953-4957 of 1998 - State of Karnataka & Ors. Vs. Ameerbi & Ors. the Hon'ble Supreme Court has held that Anganwadi Workers do not hold any civil post and the Minimum Wages Act is not applicable to them.

## Financial allocations under Supplementary Nutrition Programme

1394. SHRI PYARIMOHAN MOHAPATRA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the financial allocations under the Supplementary Nutrition Programme made by Government to different States;
  - (b) whether it is a fact that allocation of funds and foodgrains are not made in time; and
- (c) whether Government would ensure allocation to the States at least one month before hand?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) to (c) in 2009-10, an amount of Rs.3730.74 Crore was released to different States/UTs for Supplementary Nutrition Programme. State-wise details of release of funds are given in Statement (See below).

Funds are released to the States/UTs for Supplementary Nutrition Programme in four or more installments in a year. The first two installments are released on an indicative basis based on norms, number of beneficiaries, operational projects and operational AWCs in April-May and July-August of the year. Subsequent two installments are released on the basis of Statement of Expenditure (SOE) as on 30th June and 30th September of the year.

Funds under Supplementary Nutrition Programme are released timely and expeditiously to the States/UTs subject, however, to the receipt of proper and complete SOE.

Government of India allocates foodgrains (Wheat/Rice) at BPL rates under Wheat Based Nutrition Programme to the States/UTs on a quarterly basis after they (States/UTs) submit their requirement and the basis for the same under Supplementary Nutrition Programme. They quarterly releases are, however, contingent on their lifting of the allotted quantity.

State-wise details of releases on Supplementary Nutrition during 2009-10.

(Rs. in Lakh)

| S.No. | State/UT         | Releases |
|-------|------------------|----------|
| 1     | 2                | 3        |
| 1     | Andhra Pradesh   | 31285.7  |
| 2     | Bihar            | 40695.19 |
| 3     | Chhattisgarh     | 7461.68  |
| 4     | Goa              | 375.94   |
| 5     | Gujarat          | 8696.39  |
| 5     | Haryana          | 6884.01  |
| 7     | Himachal Pradesh | 2939.36  |
| 3     | Jammu & Kashmir  | 1671.09  |
| Ž     | Jharkhand        | 16893.64 |
| 10    | Karnataka        | 26325.26 |
| 11    | Kerala           | 7545.81  |
| 12    | Madhya Pradesh   | 22339.36 |
| 13    | Maharashtra      | 20350.12 |
| 14    | Orissa           | 13968.2  |

| 1  | 2                 | 3         |
|----|-------------------|-----------|
| 15 | Punjab            | 1748.03   |
| 16 | Rajasthan         | 11014.23  |
| 17 | Tamil Nadu        | 13268     |
| 18 | Uttar Pradesh     | 86778.09  |
| 19 | Uttaranchal       | 740.47    |
| 20 | West Bengal       | 13577.01  |
| 21 | A & N Islands     | 144.8     |
| 22 | Chandigarh        | 193.78    |
| 23 | Dadra & N Haveli  | 91.58     |
| 24 | Daman & Diu       | 50.37     |
| 25 | Lakshadweep       | 42.87     |
| 26 | Delhi             | 4171.53   |
| 27 | Pondicherry       | 139.91    |
| 28 | Arunachal Pradesh | 856.32    |
| 29 | Assam             | 17660.74  |
| 30 | Manipur           | 1477.61   |
| 31 | Meghalaya         | 5301      |
| 32 | Mizoram           | 2020.79   |
| 33 | Nagaland          | 2658.79   |
| 34 | Sikkim            | 794.39    |
| 35 | Tripura           | 2851.68   |
|    | Total             | 373013.74 |

## Corporal punishment and sexual exploitation of children

†1395. SHRI UPENDRA KUSHWAHA: WIII the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

<sup>†</sup>Original notice of the question was received in Hindi.